

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2746
ANSWERED ON:12.12.2006
EXTENSION TO VALIDITY AREA ARM LICENCES
Masood Shri Rasheed;Verma Shri Bhanu Pratap Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) The number of arm licences in Delhi which have been issued by other States and are valid throughout the country ;
- (b) Whether the arm licences issued to property dealers, money lenders and others in Delhi are being misused by them;
- (c) If so, the action taken by the Government against them;
- (d) The number of arm licences which have been issued by the State Government of Jammu and Kashmir and registered in Delhi;
- (e) Whether the Government proposes to constitute a high powered Committee to extend the validity area of arm licences issued in Delhi;
- (f) If so, whether the Government proposes to limit the validity of arm licences issued outside Delhi within Delhi only;
- (g) If so, the details thereof;
- (h) The number of arm licences whose validity has not been extended despite recommendation of DCP licencing; and
- (i) If not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

- (a): 8232 Arms Licences issued by other States have been registered in Delhi and are having All India validity.
- (b) & (c): As per information received from Delhi Police, no record regarding arm licences issued to property dealers, money lenders etc. is maintained as these are granted as per the need of the applicant irrespective of their profession. Details of misuse of arms licences in Delhi recorded by Delhi Police are indicated below:

Year	No. of cases
2003	17
2004	21
2005	24
2006	22

(upto 30 November)

Action taken in cases of misuse of arm licences includes issue of show cause notice to the holders of such licences and suspension/cancellation of their licences.

- (d): 195 arm licences which have been issued by various authorities of Jammu and Kashmir have been registered in Delhi.
- (e): No such proposal is at present under consideration of the Government.
- (f) & (g): Do not arise.
- (h): As informed by Government of NCT of Delhi, during the period 2003 to 2006 (upto 24th November) out of 3747 applications recommended by DCP (Licencing) for extending the area validity in respect of Non-Prohibited Bore Arm Licences, 1555 applications were approved and 1818 applications were rejected by Government of NCT of Delhi. Decision in respect of 374 applications recommended by DCP (Licencing) depends on their final scrutiny by Government of NCT of Delhi.

(i): As per the information provided by Government of NCT of Delhi, on the receipt of the recommendations from DCP/Licensing, the cases are scrutinized and recommended/rejected on the basis of the policy/guidelines issued by the Ministry of Home Affairs/Government NCT of Delhi.